



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

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PART I

Notifications and Orders issued by the Government

Labour and Skills Department Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 613/2020/LBR.

Thiruvananthapuram, 11th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Whispower Generator Sales and Service Pvt. Ltd., South Kalamassery and the workman of the above referred establishment Sri Saju George, s/o T. J. Antony, Thottiparampil Veedu, P. Gangadharan Lane, Palluruthi, Cochin-6 and in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of Employment of Sri Saju George, Sheet Metal Fabricator, M/s. Whispower Generator Sales and Service Pvt. Ltd., South Kalamassery, by the management of M/s. Whispower Generator Sales and Service Pvt. Ltd., South of Kalamassery, Major Industrial Estate, Ernakulam-683 104 is justifiable or not? If not what are the reliefs he is entitled to get?”

(2)

G.O. (Rt.) No. 651/2020/LBR.

Thiruvananthapuram, 18th June 2020.

Whereas, the Government are of opinion that an Industrial dispute exists between (1) Sri Narayanan Kolangara, Trustee, Sanjeevani Institute of Medical Sciences, Mavungal, Anandasramam P. O., Kanhangad, Kasaragod, Pin-671 531, (2) The Managing Director, Sanjeevani Integrated Medical Services Private Limited, Mavungal, Anandasramam P. O., Kanhangad, Kasaragod, Pin-671 531 and the workmen of the above referred establishment represented by (1) District Secretary, Indian Nurses Association, Reg. No. 13/01-2012, Sunrise Hospital, Kanhangad, (2) General Secretary, Indian Nurses Association, Kerala State Committee, K. P. S. Arcade, Narayana Mangalam, Pulloot P. O., Pin-680 663, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the demand raised by the Indian Nurses Association for re-employment with continuity in service to the 6 nursing staff viz., (1) Jisha, K. B., (2) Simi Thomas, (3) Sini Peter, (4) Kavitha, N., (5) Saranya, G., and (6) Prasanthkumar, M. in Sanjeevani Intergrated Medical Services Pvt. Ltd., Mavungal, Anandashramam P. O., Kanhangad, Kasaragod-671 531 is justifiable or not? If not what reliefs they are entitled to get?”

(3)

G.O. (Rt.) No. 652/2020/LBR.

Thiruvananthapuram, 18th June 2020.

Whereas, the Government are of opinion that an Industrial dispute exists between (1) Sri Noushad, Partner, 20-20 Big Bazar, Market Road, Mannuthi, Thrissur-680 651 (2) Sri C. M. Nabiyal, Partner, 20-20 Big Bazar, Market Road, Mannuthi, Thrissur-680 651 and the workman of the above referred establishment Sri Saseendran, s/o Kumaran, Mundopurathu Veedu, Ollookkara P. O., Thrissur-680 651 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal, will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal of Sri Saseendran, Sales man, by the management of 20-20 Big Bazar, Mannuthy is justifiable? If not, what relief he is entitled to get?”

By order of the Governor,

SHIBU, R.,
Under Secretary.

നിയമ വകുപ്പ്
നിയമ (എച്ച്)
വിജ്ഞാപനം

നമ്പർ 25602/എച്ച്3/2019/നിയമം.

തിരുവനന്തപുരം, 2020 ജൂൺ 16.

കേരള സർക്കാർ, 1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടി വായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. ഡേവിസ് പോൾ, അഡ്വക്കേറ്റ്, s/o ശ്രീ. പോൾ പൊരുത്തൂർ, പൊരുത്തൂർ ഹൗസ്, ഒല്ലൂർ പി. ഒ., തൃശ്ശൂർ-680 306 എന്നയാളെ തൃശ്ശൂർ റവന്യൂ ജില്ലയിലെ തൃശ്ശൂർ താലൂക്ക് ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 28-5-2020-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 1/2015/TCR) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,
അരവിന്ദ ബാബു, പി. കെ.,
നിയമ സെക്രട്ടറി.